GOVERNMENT OF INDIA MINISTRY OF EXTERNAL AFFAIRS

LOK SABHA STARRED QUESTION No.338 TO BE ANSWERED ON 25.03.2022

MIGRATION OF INDIAN CITIZENS

†*338. MS. LOCKET CHATTERJEE:

Will the Minister of External Affairs be pleased to state:

- (a) whether an increase in the migration of Indian citizens has been registered over the last several years;
- (b) if, so the details thereof during the last two years; and
- (c) the present status of conferring dual citizenship to these Indian citizens?

ANSWER THE MINISTER OF EXTERNAL AFFAIRS (DR. SUBRAHMANYAM JAISHANKAR)

(a) to (c) A statement is laid on the table of the house.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) to (c) OF THE LOK SABHA STARRED QUESTION No. *338 REGARDING "MIGRATION OF INDIAN CITIZENS" FOR ANSWER ON 25.03.2022.

(a) & (b) Ministry of External Affairs does not maintain data on Indian citizens going abroad for migration. It is estimated that there are over 13 million of Indian Diaspora residing all over the world, making India as having one of the largest Diaspora populations. Many countries do not share data, including with Indian Missions abroad, on the number of migrants of Indian origin in their respective countries, citing data privacy and other laws.

The Bureau of Immigration, Government of India, records the number of Indians who had gone abroad for employment. The data for the last two years is as follows:

Year	No of Indians Departed on Employment Visa
2020	70,26,960
2021	82,48,870

(c) India does not permit dual citizenship. Section 9 of the Citizenship Act 1955 states that "Any citizen of India who by naturalization, registration or otherwise, voluntarily acquires or acquired the citizenship of another country, shall upon such acquisition cease to be a citizen of India."
